

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
1054/252/ND/2018

IN THE MATTER OF:
Income Tax-6

...APPELLANT

Vs.

M/s. MSC Impex Pvt. Ltd. and Anr.

...RESPONDENT

Section
Under Section 252

Order delivered on 28.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Income Tax Department

:Ms. Vibhooti Malhotra Sr. St.
Counsel, Mr. Shaliender Singh Jr.
St. Counsel and Mr. Udit Sharma
Advocate.

For the ROC

:Ms. Mitika, AROC.

ORDER

Heard the submissions made by the Proxy Counsel for the Income Tax Department. Proxy Counsel for the Income Tax Department has submitted and prayed for grant of additional time for publication of notice in the Newspaper for completion of substituted service of notice. Three weeks' time has been granted in the matter. AROC is present and endorsed that they have no objection to proceed further in the matter. Matter is adjourned to **12.03.2021**.

-sd-

(V.K. Subburaj)
Member (T)

-sd-

(P.S.N. Prasad)
Member (J)

(Meenu)